

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 227 of 2012

Dated : 22nd February, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Maharashtra State Electricity
Distribution Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory
Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Mitra

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Sakya S. Chaudhuri
Mr. S. R. Nargolkar
Mr. Anand K. Shrivastava
for consumers

ORDER

Reply has been filed by the learned counsel for the Respondent No.1 and he undertakes to file the Vakalatnama on behalf of Respondent No.1 within three days.

The learned counsel for the Consumers requests some more time to file the reply. Accordingly, he is directed to file the same on or before 28.02.2013 after serving copy on the other side.

Post the matter for hearing on **03.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson